

HGRJ & JMCJ:

27.04.2017

ORDER ON I.A.NO.2/2017

1. This application is by respondent No.1-St.John's Medical college. The college is seeking clarification as to whether it has to reserve one seat to the petitioner in terms of the *ex parte* interim order dated 21.03.2017 which came to be affirmed on 13.04.2017.

2. Sri.K.G.Raghavan, learned Senior Counsel appearing for the College submits that the College, without prejudice to its right to challenge the aforesaid interim order, has surrendered all the Postgraduate Medical seats to the Common Counselling Authority for allotment as per Regulation 9A of the Postgraduate Medical Education Regulations, 2000.

3. If the college has surrendered all the Postgraduate Medical seats to the Common Counselling Authority for allotment as per Regulation 9A of the Postgraduate Medical Education Regulations, 2000, question of reserving one seat to the petitioner does not arise. With this clarification, I.A.No.2/2017 is disposed of.

4. Sri.N.S.Sanjay Gowda, learned counsel appearing for the impleading applicants in I.A.Nos.3 and 4 of 2017 prays for time to produce the order of the Supreme Court stated to have been passed today in a matter similar to the present one, which according to the

learned counsel, has some bearing on this matter. As tomorrow is the last working day, he seeks liberty to move the Vacation Bench, if need be. Liberty sought for is granted.

**Sd/-
JUDGE**

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JUDGE**

Bss.